

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 810 of 1994

New Delhi this the 25th day of April, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

Shri Suraj Bhan
R/o Gaur Bhawan,
G.No.40, Sadh Nagar-II,
New Delhi-110045.

...Applicant

By Advocate Shri V.P. Sharma

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Bikaner.

3. The Assistant Engineer
(Meter Gauage),
Northern Railway,
Rewari.

...Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

Upon the applicant's own showing, he was engaged as a casual labourer in the year 1983 in the office of the P.W.I. Northern Railway, Charkhi Dadri and he worked there till 1985 with breaks. After the said date, he was not allowed to perform his duties and he was told that his services will be dispensed with on account of no work being available. He was further informed that if there is work, he will be given reengagement.

In the O.A. it is averred that he did not receive any information from the respondents.

The second part of the averments is this. Some time in the year 1993, the applicant was asked to appear before the Selection Board for being given a fresh assignment along with the relevant documents. Before the said date, the respondents cancelled the interview.

84

Thereafter, the fresh interview was to be held which was also cancelled. Nothing has happened thereafter.

The prayer is that the respondents may be directed to reengage the applicant in service and also hold that the alleged engagement of the persons junior to the applicant are illegal and ultra vires. The further prayer is that the respondents may be directed to include the name of the applicant in the Live Casual Labour Register. In our opinion, none of the reliefs can be granted to the applicant as this application qua those reliefs, appears to be as time barred.

However, so far as the relief to be granted on the second set of circumstance, we direct the respondents that if and when they take steps to recruit fresh casual labourers, they shall consider the case of the applicant on merits and in accordance with law along with others if the applicant is otherwise eligible.

With these observations, this application is dismissed summarily.

B.N. DHOUDIYAI
(B.N. DHOUDIYAI)
MEMBER (A)

S.K. DHAON
(S.K. DHAON)
VICE CHAIRMAN

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